

**ORDER**

Re: Situation arising due to outbreak of the Novel Coronavirus (COVID-19)

In continuation of Order No. 22/RG/Spl./Misc. dated 17.05.2020 and the subsequent orders issued in relation thereto; considering the prevailing pandemic situation due to outbreak of the novel coronavirus (COVID-19) in the States of Punjab, Haryana and UT Chandigarh and with a view to ensure the safety of the Hon'ble Judges, Advocates, Staff and litigants; the Hon'ble Administrative Committee has resolved that all the cases already fixed/listed from 24.12.2020 to 29.01.2021 shall be adjourned by NIC for the dates mentioned herein below and all interim orders passed in the said cases shall continue till the next date of hearing.

<u>Date Fixed</u>	<u>Next Date of Hearing</u>
24.12.2020 to 04.01.2021	31.03.2021
05.01.2021	01.04.2021
06.01.2021	05.04.2021
07.01.2021	06.04.2021
08.01.2021	07.04.2021
09.01.2021 to 11.01.2021	08.04.2021
12.01.2021	09.04.2021
13.01.2021	19.04.2021
14.01.2021	20.04.2021
15.01.2021	22.04.2021
16.01.2021 to 18.01.2021	23.04.2021
19.01.2021	26.04.2021
20.01.2021 & 21.01.2021	27.04.2021
22.01.2021	28.04.2021
23.01.2021 to 25.01.2021	29.04.2021
26.01.2021 & 27.01.2021	30.04.2021
28.01.2021	03.05.2021
29.01.2021	04.05.2021

2. The cases which have been listed after 24.03.2020 through mentioning and had been adjourned to various dates in the month of January, 2021 shall be taken up on the dates already fixed.
3. All the cases which are fixed from 24.12.2020 to 29.01.2021 and have been adjourned as above through NIC, the learned counsel may request for moving an application for preponement of the said cases through online mentioning, in case of urgency.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE.**

  
(Sanjiv Berry)  
Registrar General  
23.12.2020